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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.Nos. 391/97, 407/97,  
408/97, 409/97, 410/97  
and 412/97

Date of Order : 17.9.98

BETWEEN :

R.V.Ramana Murthy	.. Applicant in OA.391/97
G.U.S.Reddy	.. Applicant in OA.407/97
M.J.C.Mohan	.. Applicant in OA.408/97
V.Srinivasa Rao	.. Applicant in OA.409/97
J.Venkateswarlu	.. Applicant in OA.410/97
V.L.N.Sastry	.. Applicant in OA.412/97

AND

1. The Secretary, Dept. of Telecommunications,  
(Reptg. Union of India), Sanchar Bhavan,  
20, Ashoka Road, New Delhi.
2. The Chief General Manager, Telecommunications,  
A.P.Circle, Sanchar Bhavan, Abids, Hyderabad.
3. The General Manager, Telecom District,  
Visakhapatnam. .. Respondents in all OAs

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Counsel for the Applicants .. Mr.N.R.Srinivasan  
Counsel for the Respondents .. Mr.V.Vinod Kumar

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)  
HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr.N.R.Srinivasan, learned counsel for the applicants and  
Mr.V.Vinod Kumar, learned standing counsel for the respondents.

2. The contentions in all these OAs are same so also the  
reliefs asked for. Hence all these OAs are disposed of by a  
common order.

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2. <sup>eye are</sup> This OA<sub>s</sub> is filed for the following reliefs :-

(1) To declare that the provision in Col.12 of the Schedule to the Recruitment Rules of Sr.TOA<sub>s</sub>, 1996 (Annexure A-9) providing for transfer to officials in OTBP/BCR scales to the restructured post of Sr.Telcom Operating Assistant Gr.I carrying a scale of Rs.1320-2040 is arbitrary and unconstitutional and therefore illegal and consequently to direct the respondents not to appoint officials in OTBP/BCR scales to the restructured cadre of Sr.TOA, Gr.I on transfer.

(2) Consequently to declare that the reversion of the applicants herein from their officiating posts of Sr.TOA, Gr.I to their basic cadre i.e., Telecom Operating Assistant, Gr.I is not warranted in the circumstances of the case and that in any case the circumstances of the case and that in any case the retrospective reversion made order Annexure A-12 dt. 13.11.96 of the third respondent is arbitrary and illegal being violative of the principle of equal pay of equal work and therefore not valid.

3. When the OA<sub>s</sub> <sup>Were</sup> taken up for hearing the learned counsel for the applicant himself produced a copy of the DOT, New Delhi letter No.15-6-96-TE.II dated 23.12.97 and submitted that the prayer has already been complied with <sup>by</sup> the department themselves. Hence the OA<sub>s</sub> <sup>has</sup> become infructuous. He submits that the <sup>fw</sup> orders of the consequential benefits had also been issued but he is yet to receive the same.

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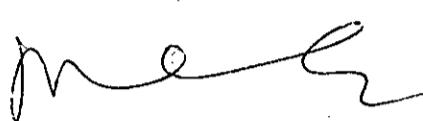
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4. In view of the above submission of the learned counsel for the applicant, the OA<sub>5</sub> has <sup>the</sup> been disposed of as infructuous. No costs.

  
( B.S. JAI-PARAMESHWAR )

Member (Jud1.)

17. 9. 98

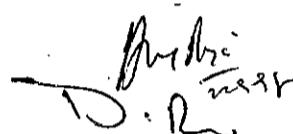
  
( R.RAGARAJAN )

Member (Admn.)

Dated : 17th September, 1998

(Dictated in Open Court)

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D. R.